

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order Dated 24.06.02.

copy of M.A. 492/02 has been served on the learned counsel for the petitioners in Court to-day.

Call this matter on 05.07.02 for consideration of M.A. 492/02

*for  
Member (J)*

M.A. 492/02 for consideration. Consider to M.A. not disposed.  
(Disposed of matter)  
Bench

*My  
4/7/02*

Order Dated: 05.07.2002

Misc. Application No.492 of 2002

By order dated 07.01.2001, three months time was granted to the Appellate authority to dispose of his appeal. Again, by order dated 08.03.2002, a total period of six months was granted to the Appellate authority to pass final orders on the appeal. By filing M.A. No.492/2002, learned Senior Standing Counsel of the Union of India, appearing for the Respondents, has prayed for further extension of time for disposal of the appeal. At the hearing, to-day, learned Senior Standing Counsel, Mr. A.K. Bose intimates that the Appellate authority has already disposed of the appeal on 19.06.2002. In the said premises, having heard the Counsel of both the parties, time till 19th June, 2002 is hereby granted, post-facto, to the Appellate authority to dispose of the appeal and the delay in the disposal of

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Copy of order of 5/7/02  
served to the counsel  
for both sides.

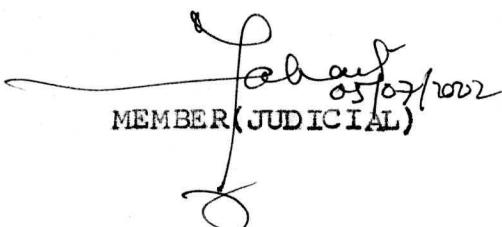
AM  
8/7/02

S.O.

AM  
8/7/02

the appeal, hereby, stands condoned. Misc.

Application No.492/2002 is disposed of accordingly.

  
Member (Judicial)

05/07/2002